

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH
COURT No. 2**

Service Tax Miscellaneous Application No. 86411 of 2019

(on behalf of Appellant)

in Service Tax Appeal No. 88052 of 2019

(Arising out of Order-in-Appeal No. PVNS/85/APPEALS THANE/TR/2019-20 dated 19.07.2019 passed by Commissioner of CGST & Central Excise (Appeals), Thane)

M/s. Kremoint Pharma Pvt. Ltd.

Appellant

B-8, Additional Ambernath MIDC,
Ambernath (E), Thane – 421 506.

Vs.

**Asstt. Commr. of CGST & Cen. Ex., Thane
Rural**

Respondent

Div. V, 4th floor, Vardhan Building,
Thane, Mumbai 400 604.

Appearance:

Ms. Khyati, C.A., for the Appellant

Shri Nitin Tagade, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. **A/85052/2020**

Date of Hearing: 17.01.2020

Date of Decision: 17.01.2020

PER: S.K. MOHANTY

Learned counsel submits that the appellant has already opted for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and Discharge Certificate to that effect has been issued by the jurisdictional service tax department. Accordingly, she prayed for withdrawal of the appeal. The prayer made by the appellant is considered and the appeal is dismissed as withdrawn. COD application is disposed of.

(Dictated and pronounced in the open court)

**(S.K. Mohanty)
Member (Judicial)**

**(Sanjiv Srivastava)
Member (Technical)**